

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 107**  
New IA-1891/2024  
**In**  
**IB-543(ND)2017**

**IN THE MATTER OF:**

M/s. Bimla Maru Fashions Pvt. Ltd.  
Vs.  
Sanjay Maheshwari.

.... Petitioner/Applicant  
.... Respondent

**Order under Section 10 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :  
For Respondent :

**ORDER**

**New IA-1891/2024**

None appears on behalf of the Liquidator.

The 19<sup>th</sup> Progress Report filed by the Liquidator is taken on record, subject to all just exceptions.

**IA disposed of.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**